

CENTRAL ADMINISTRATIVE TRIBUNAL
MUMBAI BENCH, MUMBAI.

ORIGINAL APPLICATION NO.: 626/2000

Date of Decision : 5.9.2000

S.P. Bhamare _____ Applicant.

Shri S.P. Saxena _____ Advocate for the
Applicant.

VERSUS

Union of India & Others, _____ Respondents.

Advocate for the
Respondents.

CORAM :

The Hon'ble Shri B.N.Bahadur, Member (A)

The Hon'ble Shri S.L.Jain, Member (J)

- (i) To be referred to the Reporter or not ?
- (ii) Whether it needs to be circulated to other Benches of the Tribunal ?
- (iii) Library

(B.N.BAHADUR)
MEMBER (A)

mrj*

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL

MUMBAI BENCH, MUMBAI

OA.NO.626.2000

Tuesday this the 5th day of September,2000.

CORAM : Hon'ble Shri B.N.Bahadur, Member (A)

Hon'ble Shri S.L.Jain, Member (J)

S.P.Bhamare,
Investigator NSSO
(F.O.D.), M (C) R,
Sub Regional Office,
Nasik.

... Applicant

By Advocate Shri S.P.Saxena

V/S.

1. Union of India
through the Secretary,
Ministry of Planning,
Dept. of Statistics,
National Sample Survey
Organisation, New Delhi.
2. The Deputy Director General,
N.S.S.O. (F.O.D.),
C-Block, III Floor,
Pushpa Bhawan,
Madangir Road,
New Delhi.
3. The Deputy Director,
N.S.S.O.(F.O.D.),
Headquarters,
Faridabad.
4. The Assistant Director,
National Sample Survey
Organisation,
(Field Operation Division),
M (C) Region, C.I.D.CO.
Opposite Garware Factory,
Aurangabad.
5. The Superintendent,
National Sample Survey
Organisation,
(Field Operation Division),
M (C) Region,
Sub-Regional Office,
Nasik.

... Respondents



..2/-

OA 626 / 2000

O R D E R (ORAL)

(Per : Shri B.N.Bahadur, Member (A)}

This matter is a Single Bench matter but since no Single Bench is available today, this has been heard by Division Bench.

2. Learned counsel Shri S.P.Saxena is heard in the matter, and the application and the Annexures have been perused. It is a case of transfer of the Applicant made vide order at Ex.'A' dated 7.3.2000 transferring him from Nasik to Faridabad. The grounds advanced for seeking the quashing of the order broadly seem to relate to his family difficulties, and certain other matters of personal/domestic nature. As per settled law, these are, *prima facie*, matters to be looked into and decided by the Administration.
3. We find that, as pointed out by Shri Saxena, the Applicant has made a Representation in the matter dated 7.4.2000 (and another representation dated 23.8.2000, as reminder). Shri Saxena states that the Representation/s are still pending.
4. In the facts and circumstances of the case, we dispose of this application with the direction that Respondent No. 2 shall consider the aforesaid Representation/s stated to have been made by the Applicant, on merits and in accordance with the rules, and
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.. 3/-

04/6/2000

dispose of the Representation within a period of one month from the date of receipt of copy of this order. All contentions on merits and law are left open and liberty is provided to applicant to approach the Tribunal, as per law, if aggrieved by the decision on his Representation. There will be no orders as to costs.

S.L.JAIN
(S.L.JAIN)

MEMBER (J)

B.N.BAHADUR
(B.N.BAHADUR) 5/9/00
MEMBER (A)

mrj.